## 287 Written Answers

Written Answers 288

Orders issued by the Government under the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987. Govt. of India took immediate steps to defend these cases in various High Courts. As different High Courts were giving conflicting orders/ judgements in respect of these petitions, Govt. moved the Supreme Court and got these cases transferred there for vacating the interim stays granted by the High Courts. On 10th May, 1988 the Supreme Court vacated the orders passed by several High Courts on the operation of the Reservation Orders. This has enabled the Government to implement the Mandatory Orders in respect of usage of jute packaging materials by different sectors of the economy. The main matter is still under consideration of Supreme Court for final disposal.

## Centrally sponsored Irrigation Scheme of Maharashtra

2705. SHRI ASHOK SHANKARRAO CHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total number of Centrally sponsored irrigation schemes with cost in each case in the country; and

(b) the number of such schemes in Maharashtra and the amount spent thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) and (b). The information is given in the Statement below.

(Rs. in Lakhs)

	Name of the Scheme	7th Plan allocation for the scheme for the entire country in the central sector	Central assistance released to <b>Maha-</b> rashtra during the 7th Plan to the end of 1987-88
	1	2	3
1.	Command Area Development Programme	50000	4496
2.	Strengthening groundwater and surface water (minor irrigation) organisations.	2500	121.95
3.	Encouraging irrigation through the use of sprinklers, drip system, hydrams, water turbines, man or animal operated pumps.	1000	35.46
4.	Ractification of diesel pump sets.	500	2.10
5.	Census of Minor irrigation schemes.	350.00	12.00
6.	Rationalisation of minor irrigation statistics.	450.00	NIL

## Import of Luxury Items

of COMMERCE be pleased to state:

2706. SHRIR.P. DAS: Will the Minister

(a) the luxury items allowed to be im-